

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

10. **IA-5840/2023 in C.P.(IB)/1255(MB)/2020**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **29.01.2024**

NAME OF THE PARTIES: Agrasen Trade Merchants Private Limited
Vs
Moli Merchant Traders Private Limited

SECTION: 7, 54(1) OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. Mr. Navin Arora, Ld. Counsel for the Applicant/Liquidator present.
2. The Applicant has not filed the resolution passed by the SCC for dissolution of the Corporate Debtor. Counsel for the Applicant seeks one week's time to file resolution passed by the SCC. Time granted.
3. List this matter on **13.03.2024** for further consideration.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)